

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2070/2023 in W.P.(C) No. 182/2001

SHAKEEL AHMAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 06-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

By Courts Motion

For Petitioner(s)

For Respondent(s)

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Samrat Krishnarao Shinde, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

Mr. Padmesh Mishra, Adv.
Mr. Nachiketa Joshi, Adv.
Mr. T S Sabrish, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit filed on behalf of the
respondent-State of Maharashtra.

By our order dated 1st March, 2024, we had directed the State Government to report compliance with the directions issued in clauses x, xi and xii of paragraph 28 of the judgment dated 4th November, 2022 of this Court.

The affidavit filed by the State shows hardly any compliance with the recommendations of Justice Srikrishna Commission which were accepted by the State Government. By way of illustration, we may refer to item No. 17 at page 13 in the tabular statement incorporated by the State Government in the affidavit. The total strength of the police force in Maharashtra is 2,30,588. Residential accommodation has been provided to less than 1/4th of the police personnel. It is stated that now there is a proposal to construct only 305 service quarters. This is hardly any compliance with the recommendations of Justice Srikrishna.

We direct the Secretary of the Home Department of the State of Maharashtra as well the Director General of Police to look into implementation of various recommendations of Justice Srikrishna concerning the police force in terms of the judgment of this Court. The said two officers shall hold meetings with the other stake holders. The State shall file a better compliance affidavit by 19th July, 2024.

The Maharashtra State Legal Services Authority shall report further compliance by submitting a report by 19th July, 2024.

The Registry to communicate this order to the Secretary of the Maharashtra State Legal Services Authority.

List on 26th July, 2024 for considering compliance.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER